

**Encroachment on land of staff Quarters
of Ashoka Hotel, New Delhi**

4722. SHRI R.L.P. VERMA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether a shop attached to staff quarters of Ashoka Hotel, New Delhi, was allotted to a shoe-maker to facilitate leather shoes repairing of the residents ;

(b) if so, the area of that shop and the rent and basis of assesment of rent ;

(c) whether the said shoe-maker has factory encroaching upon vast land creating unhygienic and unhealthy conditions for the residents ;

(d) if so, the area of that has been occupied illegally by him ;

(e) the action taken to remove unauthorised occupation ;

(f) if no action has been taken, the reasons therefor ; and

(g) the action being taken against the persons responsible for allowing encroachment ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSEED ALAMKHAN) : (a) and (b) Yes, Sir. A shed measuring 506 sq. ft. was allotted to a shoe maker by Ashok Hotel Management at a licence fee of Rs. 500/-per annum.

(c) to (g) In July, 1983 it came to the notice of the ITDC Management that the shoe-maker had unauthorisedly occupied an additional area of about 495 sq. ft. The Management has decided to initiate eviction proceedings against him.

**Promotion of Officers in I.T.D.C. Against
Whom C.B.I./Departmental Vigilance
Enquiries are Pending**

4723. SHRI BHEEKHABHAI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether some employees of India Tourism Development Corporation against whom enquiries are in progress have been promoted without waiting for the decision of enquiries ;

(b) if so, the number of such employees promoted in offices/different divisions in Delhi ;

(c) the number of Scheduled Castes employees who have been promoted pending finalisation of departmental vigilance/CBI enquiries ;

(d) whether some employees belonging to Scheduled Castes, who are working in Qutab Hotel, Marketing Division, Duty Free Shops, have not been given the same benefits in a similar situation ; and

(e) if so, the reasons thereof and the detail in each case ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAMKHAN) : (a) No, Sir.

(b) and (c) Do not arise,

(d) No, Sir.

(e) Does not arise.

**Study About Increase in Smuggling and
Tax Evasion**

4724. SHRI N.K. SHEJWALKER: Will the Minister of FINANCE be pleased to state:

(a) whether any study has been made by economists and social scientists for identifying 'causes' for the increase of smuggling and tax evasion;

(b) if so, the findings thereof; and

(c) if not, whether Government propose to make such a study which will help in curbing such activities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) The National Institute of Public Finance & Policy, New Delhi has been entrusted with a special study about the extent of evasion of Excise Duty in respect of 5 excisable commodities which are considered to be prone to evasion of Excise Duty. The study of Black Money has also been assigned to this Institute including examination of causes and conditions that give rise to and/or facilitate the generation of black money,

(b) and (c) The Institute has submitted its report in respect of two excisable commodities which is under consideration of the Government. The report of the Institute on the study of black money has not been received so far.

Enquiry Against Employees of Indian Overseas Bank, Calcutta

4725. SHRI D.M. PUTTE GOWDA : Will the Minister of FINANCE be pleased to state:

(a) whether the enquiries against eight employees of Indian Overseas Bank, Calcutta who had assaulted and manhandled certain officials of a Bank's branch at Calcutta are being delayed;

(b) if so, the reasons for delay in concluding the enquiries and to fix up charges against each of such employees of the bank at Calcutta;

(c) whether the management of IOB, Calcutta had suggested leniency against the said employees; and

(d) if so, the facts thereof and the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) Indian Overseas Bank has reported that six of its employees working in Calcutta were chargesheeted in December, 1982 for riotous conduct. The bank has further reported that in view of certain disturbed industrial relations situation obtaining in that region, it had not been possible for it to complete the disciplinary proceedings against the officers charge-sheeted.

(c) and (d) According to the Indian Overseas Bank its Calcutta Regional Office had not suggested any lenient treatment of the charge-sheeted employees.

Exemption of Drugs from Excise/Sales Tax as Recommended by National Development Council

4726. SHRI K.T. KOSALRAM : Will the Minister of FINANCE be pleased to state :

(a) whether the working group of the National Development Council has recommended that drugs should be exempt from excise duty, sales tax and that import duty on drug intermediates should be lower than that on bulk drugs; and

(b) if so, the action taken thereon so that the drug industry can lower its prices by about a fourth ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) (a) No such recommendation has been received.

(b) Question does not arise.

भासियर रेयन मिल में 15 जुलाई
1984 को हुए विस्फोट में जान
माल की हानि

4727. श्री निहाल सिंह : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :